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**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

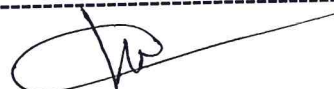

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/07/2017 AT 10.30 AM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/252/ (IB)/2017
NAME OF THE PETITIONER(S) : L&T FINANCE LTD
NAME OF THE RESPONDENT(S) : ZYLOG SYSTEMS LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) R. Uma Shankar (9444010639)	Counsel for Petitioner	
2) Abhishek Ramon for Kumar Patel Chopra (9686603576)	Counsel for Respondent	

ORDER

Counsel representing both the parties are present. Counsel for the petitioner submitted that a Provisional Liquidator has been appointed by the Hon'ble High Court of Madras in CP No.372/2013 and on appeal, a Division Bench of the Hon'ble High Court modified the order and appointed a former Judge of the Madras High Court as the Administrator of the Respondent alongwith the Provisional Liquidator. Counsel for petitioner is directed to furnish a copy of the said order for passing appropriate order. Put up on 09.08.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)